

FIR No. 0349/20
PS Pandav Nagar
State vs. Sehjad and etc.
U/s 392/34 IPC

11.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Sehjad is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 025952/2020
PS Kalyanpuri
State vs. Unknown

11.12.2020

This is a Superdari application received through official Email address of the court. Reply has also been filed through Email. Application taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123 /Judl.Br.East/KKD dated 27.11.2020.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

None for applicant.

Vehicle is in the name of Rajesh Sarkar and applicant has purchased it from one Ratan. Applicant is once again directed to give clarifications as per previous order.

Last and final opportunity given.

Put up on 16.12.2020.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 551/2020
PS Pandav Nagar
State vs. Puneet Saxena
U/s 392/411/34 IPC

11.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. Counsel for applicant/ accused through V.C. on CISCO Webex App.

Arguments on bail application heard and the application/record perused.

Ld. Counsel for accused has not produced CCTV Footage as was submitted on the last date. Hence, I shall proceed further.

As per allegations, accused was apprehended on the spot itself by the complainant while he committed robbery. Prima facie allegations are serious in nature. Considering the facts of the case, I am not inclined to grant bail to the accused at this stage. Hence, the present application of applicant/accused Puneet Saxena for grant of bail is hereby **dismissed**.

Application is **disposed off** accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. One copy be also sent to Jail Suptd. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 379/2020
PS Kalyanpuri
State vs. Abhishek
U/s 392/411 IPC

11.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Abhishek is admitted to bail on furnishing bail bonds of Rs.15,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

e FIR No. 030415/20
PS Kalyanpuri
State vs. Sanjeev Sharma
U/s 379/411/34 IPC

11.12.2020

This is a bail application of accused and received through official Email ID of the court. Reply has also been filed by the IO through Email. Application is taken up through CISCO Webex Meeting App. from my Camp Office-cum residence as per directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Arguments on bail application heard and the application perused.

In the facts and circumstances of the case, it is clear that the applicant/accused is not required for any custodial purpose. Applicant/accused Sanjeev Sharma is admitted to bail on furnishing bail bonds of Rs.10,000/- with one surety in the like amount. The accused shall abide by the conditions as laid down in Sec 437(3) Cr.PC.

Application is disposed off accordingly.

At request, copy of this order be made available to the Counsel, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

e FIR No. 0152/20
PS Pandav Nagar
State vs. Jagat Singh

11.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application for calling status report from Jail Suptd.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Status report has been filed. Copy be supplied to the Ld. Counsel for accused.

The application stands disposed off.

Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

e FIR No. 041589/17
PS Pandav Nagar
State vs. Unknown

11.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

This is an application on behalf of insurance company for release of vehicle.

Present: Ld. APP for the State through V.C. on CISCO Webex App.

Ld. counsel for the applicant through V.C. on CISCO Webex App.

Reply has not been filed.

Let notice be also issued to registered owner for 16.12.2020.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

12 pm.

Matter is again taken up on receipt of reply of IO.

Pr None for applicant

As per reply filed by the IO, vehicle in question bearing no. DL 1CW 2429 has not been recovered till date. Further, no information has been received regarding its recovery from any other PS. Hence, the application is not maintainable at this stage. It stands dismissed.

At request, copy of this order be made available to the Counsel for applicant, preferentially on his email ID or else on his mobile number. Ld. Counsel for the applicant is further directed to file the original application with original vakalatnama as and when the court reopens for regular hearing.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 330/20
PS Kalyanpuri
State vs. Unknown

11.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh cancellation report filed on 09.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 02.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 570/19
PS Kalyanpuri
State vs. Rohit

11.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 09.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 02.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020

FIR No. 100/18
PS Kalyanpuri
State vs. Puran

11.12.2020

Due to Corona pandemic outbreak and in view of Office Order No. 322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Hon'ble High Court of Delhi and in view of directions issued by Ld. District & Sessions Judge (East) vide order bearing no.7103-7123/Judl.Br.East/KKD dated 27.11.2020,, the present matter is taken up for hearing through V/C via Cisco Webex Meeting App, from the camp office cum residence of the undersigned.

Fresh charge sheet filed on 09.12.2020. It be checked and registered as per rules and reflected in the cause list.

Present Sh. Deepak Kumar, Ld. APP for State.

Put up for consideration on 02.02.2021.

(Atul Krishna Agrawal)
CMM(East) KKD Courts Delhi
11.12.2020